



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 5TH DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE SHIVASHANKAR AMARANNAVAR

**CRIMINAL PETITION No. 14369 OF 2025 (438(Cr.PC) /
482(BNSS))**

BETWEEN:

1. GOVINDARAJU G P
S/O LATE G.R.PUTTANNA
AGED ABOUT 55 YEARS
R/AT THOVINAKERE VILLAGE
C.N.DURGA HOBLI
KORATAGERE TALUK
TUMKUR DISTRICT – 572 129.

...PETITIONER

(BY SRI RAVIKUMARA B R, ADVOCATE)

AND:

1. STATE BY KORATAGERE POLICE STATION
REPRESENTED BY SPP
HIGH COURT BUILDING-560 001.

...RESPONDENT

(BY SRI MOHD. AYUB ALI, ADDL. SPP)

THIS CRL.P IS FILED UNDER SECTION 438 Cr.PC (FILED U/S 482 BNNS) PRAYING TO GRANT ANTICIPATORY BAIL TO THE PETITIONER IN CR.No.198/2025 FOR THE ALLEGED OFFENCES PUNISHABLE UNDER SECTIONS 323, 324, 307, 448, 504, 506 AND 34 OF IPC PENDING BEFORE THE HON'BLE CIVIL JUDGE AND JMFC COURT, KORATAGERE, BY DIRECTING THE RESPONDENT POLICE TO RELEASE THE PETITIONER ON BAIL IN THE EVENT OF HIS ARREST.





THIS PETITION, COMING ON FOR ORDERS THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SHIVASHANKAR AMARANNAVAR

ORAL ORDER

This petition is filed by the petitioner -accused No.1 under Section 482 of BNSS praying to grant anticipatory bail in Crime No.198/2025 of Koratagere Police Station registered for offences punishable under Sections 323, 324, 307, 448, 504, 506 read with Section 34 IPC.

2. Heard learned counsel for the petitioner and learned Additional SPP for the respondent -State.

3. Learned counsel for the petitioner would contend that the incident has taken place on 22.06.2021 and private complaint has been filed on 05.04.2025. There is a delay in filing the complaint. There is civil dispute between the petitioner and the complainant pending in O.S.No.122/2022. As the civil dispute is pending, a false complaint has been registered against the petitioner and another. The petitioner is ready to co-operate with the



police in the investigation and abide by any conditions to be imposed by this Court. With these, he prays to allow the petition.

4. *Per contra*, learned Additional SPP for the respondent –State would contend that the petitioner has made an attempt to commit the murder of the complainant and his grandmother by pouring kerosene on them. The offence alleged against the petitioner is heinous offence punishable with imprisonment for life. The investigation is pending. The petitioner is required for interrogation. With this, he prayed to reject the petition.

5. Having heard learned counsels, the Court has perused the FIR, complaint and other materials placed on record.

6. PCR No.22/2025 has been filed by the victim against the petitioner and another. The said the PCR has been referred to police for investigation. On the basis of the said PCR, Crime No.198/2025 has been



registered in Koratagere Police Station against the petitioner and another for aforesaid offences. In the said private complaint, it is alleged that on 22.06.2024, the petitioner at the instigation of accused No.2 entered the house of complainant and poured kerosene on complainant and his grandmother, abused them and at the same time petitioner also poured kerosene on himself and attempted to commit suicide. In the said private complainant, it is mentioned that on the same day of incident, the complaint has been given to Koratagere Police Station but case has not been registered and therefore, private complaint has been filed. There is no allegation of attempting to set fire after pouring kerosene. Whether the petitioner has made attempt to commit the murder of complainant and his grandmother is matter of investigation. The petitioner has undertaken to cooperate with the Police in investigation and abide by any conditions to be imposed by this Court. There is civil dispute between petitioner and the complainant pending in O.S.No.122/2022. The petitioner



and the complainant are close relatives. Considering the above aspects, the petitioner has made out case for grant of anticipatory bail with conditions.

7. In the result, the following

ORDER

- i) The petition is ***allowed.***
- ii) The petitioner is ordered to be released on bail in the event of his arrest in Crime No.198/2025 of Koratagere Police Station subject to following conditions:
 - a) The petitioner –accused No.2 shall voluntarily appear before the Investigating Officer within 15 days from this day and execute bail bond for the sum of Rs.1,00,000/- with one surety for the like sum to the satisfaction of the Investigating Officer.



- b) The petitioner –accused No.2 shall not threaten the complainant and other prosecution witnesses either directly or indirectly.
- c) The petitioner –accused No.2 shall cooperate with the investigation and appear before the Investigating Officer whenever called for.

**Sd/-
(SHIVASHANKAR AMARANNAVAR)
JUDGE**

DSP
List No.: 1 SI No.: 45